

Central Administrative Tribunal

Patna Bench

CCPA Nos.: 144 & 203 of 2000

(Patna, this Monday, the 27th Day of December, 2004)

1. CCPA No. 144 of 2000

(Arising out of OA No. 601 of 1996)

Chhedi Kr. Jha

Vs.

D.P.Mishra & Ors.

2. CCPA No.: 203 of 2000

Arising out of OA No. 601 of 1996)

Raj Kumar Jha

Vs.

D.P.Mishra & Ors.

Counsel for the petitioners. : Shri J.K.Karn.

Counsel for the respondents. : Shri H.P.Singh,
Addl. Standing Counsel.

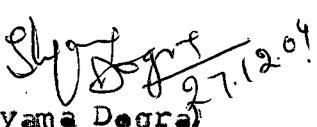
O R D E R
(ORAL)

Shyama Degra, M(J) :- It is stated by the learned counsel for the parties that orders passed by this Court in OA 601 of 1996 on 18.02.1999 have already been complied with qua these petitioners by the respondents and, therefore, nothing survives in these contempt petitions.

In view of the submissions made by the 1st. counsel for the petitioners, we are not inclined to proceed further in these contempt petitioners. Hence, notices issued to the respondents are hereby discharged and the contempt petitions stand disposed of. No costs.


(Mantreshwar Jha)
Member (A)

skj


(Shyama Degra)
Member (J)